



No. 11

FRIDAY, 30 JULY 2021
11.30 A.M.

11.30 AM

1. **QUESTION HOUR**
QUESTIONS

(1) POSTPONED STARRED QUESTION WAS POSTPONED TO NEXT SESSION

a. Postponed Starred Question No.1A tabled by S/Shri Rohan Khaunte, Jayesh Salgaonkar, Vinoda Paliencar and Vijai Sardesai, MLAs' regarding 'Present Status of Coal Block' (which was originally slated for answer on 30-03-2021) was postponed to the next Session.

On the commencement of the Question Hour, the following Members sought clarifications on the emergent situation occurring in the Siridao Panchayat:

1. Shri Vijai Sardesai, MLA
2. Shri Digambar Kamat, Leader of the Opposition.

Dr. Pramod Sawant, Chief Minister replied to the clarifications.

The Speaker called out Starred Question No. 1A listed for the day, tabled by S/Shri Jayesh Salgaonkar, Vinoda Paliencar, Rohan Khaunte and Vijai Sardesai, MLAs'. S/Shri Digambar Kamat, Leader of the House, Vijai Sardesai and Rohan Khaunte, MLAs' sought clarifications on the matter of the postponed questions. Pandemonium and din in the House and the Members rushed to the well of the House, the House was adjourned at 11 40 AM and resumed its sittings at 1 00 PM).

(II) STARRED QUESTIONS

The rest of the Starred Questions in the Starred list listed for the day were laid on the Table of the House.

(2) UNSTARRED QUESTIONS

(1) POSTPONED UNSTARRED QUESTIONS WERE LAID ON THE TABLE OF THE HOUSE

1. Postponed Unstarred Question No.51 tabled by Shri Rohan Khaunte, MLA, regarding 'Drug Manufacturers in the State' (which was originally slated for answer on 30-03-2021) was laid on the Table of the House.



2. Postponed Unstarred Question No.104 tabled by Shri Rohan Khaunte, MLA, regarding 'Quarantine Tourism' (which was originally slated for answer on 29-01-2021) was laid on the Table of the House.
3. Postponed Unstarred Question No.115 tabled by Shri Rohan Khaunte, MLA, regarding 'Transfer of Immovable Property' (which was originally slated for answer on 27-01-2021) was laid on the Table of the House.

(2) **REPLIES OF UNSTARRED QUESTIONS WERE POSTPONED TO NEXT SESSION**

The Replies to Unstarred Question Nos. 30, 96, 101 and 102 were postponed to the next Session.

(3) **UNSTARRED QUESTIONS WERE LAID ON THE TABLE OF THE HOUSE**

The replies to Questions in Unstarred list listed for the day were laid on the Table of the House.

1.00 PM

2. **OBITUARY REFERENCE**

SPEAKER made the following Obituary Reference of the sad demise of the Shri Chandrakant Pednekar, veteran freedom fighter.

The House stood in silence for a minute as a mark of respect to the departed soul.

1.03 PM

3. **CONGRATULATORY REFERENCES**

SPEAKER made the following Congratulatory References:-

1. This House unanimously congratulates **Shri Rajendra Arlekar**, former Member of this House, former Speaker and also former Minister Government of Goa on being appointed as the Honourable Governor of the State of Himachal Pradesh.
2. This House unanimously congratulates **Shri Mauvin Godinho** on his appointment on the Group of Ministers on Revenue Analysis on the GST Council, as well as his appointment on other Group of Ministers (GoM), Government of India, namely, GoM on boosting of Real Estate, his membership on the GoM in deciding the quantum of taxation of the gambling industry which includes casinos, online gaming, horse racing, etc. It is a matter of great pride that a person of his stature has been appointed to the prestigious committees, in essence a vote of confidence on his handling important issues as regards to indirect taxation in the NEW regime of ONE NATION ONE TAX which is now called GST.



3. **Ms. Mirabai Chanu**, Weightlifter, who bagged the Silver Medal in Women's 49 Kg category at Tokyo Olympics.
4. **Master Yash Prahar Sanvordekar**, for being selected as one of the National Bravery awardee 2020, instituted by Indian Council for Child Welfare, Government of India.
5. **Purti Savardekar and Akshay Parvatkar**, for producing a Goan movie that has won multiple Filmfare Awards.
6. **Ms Sanjana Prabhugaonkar**, for bringing home four Gold medals and one Silver medal at the First Swimming Community Performance Championship, Dubai.
7. **Mr. Lenny da Gama**, for being appointed by the Boxing Task Force as the only Asian Technical Official at the Olympics Boxing Task Force at the Olympic Boxing Competition in Tokyo.
8. This House unanimously congratulates Padmashri **Shri Vinayak Khedekar** and artiste **Shri Kanta Kashinath Gawade** for winning the prestigious Dr.Kamal Kothari Smruti Lifetime Achievement Award.
9. **Mr.Rajtilak Naik**, Chief Photo Journalist of the Times of India (Goa Edition) and President of Goa Union of Journalists for winning the Prestigious Global Photographic Union Medal in Photo Journalism at 64th Photographic Society of SriLanka International Photography Competition and Exhibition.

1.05 PM

4. PAPERS WERE LAID ON THE TABLE OF THE HOUSE

1. Dr.Pramod Sawant, Chief Minister laid the following on the Table of the House :
The Goa Prison Rules 2021(Official Gazettes).
2. Shri. Vishwajit. P. Rane, laid the following on the Table of the House:
The Goa Clinical Establishment (Registration & Regulation).
3. Shri Filipe Neri Rodrigues, Minister for Water Resources Department laid the following The Goa State Water Policy, 2021.

(The House was adjourned for lunch at 1 06 PM and resumed its sittings at 2 30 PM.)

2.30 PM

5. POSTPONED CALLING ATTENTION

- 1.S/Shri **Digambar Kamat**, **Leader of Opposition**, **Ramkrishna Dhavalikar**, **Luizinho Faleiro**, **Rohan Khaunte**, **Vijai Sardesai**, **Prasad Gaonkar** and **Vinod Paliencar**, **MLAs'** called the attention of the Minister for Revenue to the following:
"Fear and anxiety in the minds of the people of the State due to the current floods in the various parts of the State and consequent loss of life, property, fields, live stock, breakage of bunds, various man made disasters, which includes floods especially Guirim field flooding due to shoddy work of Contractor along with environmental disasters such as cyclone tauktae are due to unplanned and unscientific planning and also due to



the lack of immediate response from the National Disaster Response Force and State Disaster Response Force which exposes the failure of the Disaster Management cell. The planning should be based on ecological and topographical terrains. The steps the Government proposes to take in this regard."

The following Members sought clarifications:

1. Shri Ramkrishna Dhavalikar, MLA
2. Shri Ravi Naik, MLA
3. Shri Vijai Sardesai, MLA
4. Shri Digambar Kamat, Leader of Opposition
5. Shri Rohan Khaunte, MLA
6. Shri Luizinho Faleiro, MLA
7. Shri Churchill Alemao, MLA

(The House was adjourned at 4 01 PM for tea and the House resumed its sittings at 4 30 PM).

4.30 PM

The discussion on the postponed Calling Attention continued. Thereafter, Dr. Pramod Sawant, Chief Minister, replied to the debate.

(Due to continuous pandemonium and din in the House as the Members rushed to the well of the House, the House was adjourned at 4.54 PM and resumed its sittings at 5.13 PM).

5.13 PM

6. STATEMENT MADE BY SHRI CHURCHILL ALEMAO, MLA

Shri Churchill Alemao, MLA, made a statement that he would move a Motion of Breach of Privilege against certain allegations made against his conduct and statements in the course of discussion in the House.

(Continuous Pandemonium and din in the House. The Members rushed to the well of the House.)

5.14 PM

7. POSTPONED CALLING ATTENTION

The Speaker, called out the Postponed Calling Attention, tabled by **Shri Luizinho Faleiro, MLA**, but could not be taken up, due to continuous pandemonium in the House. The text of the Postponed Calling Attention is enumerated below:

"Fear and anxiety amongst the public due to continuous breaking of roads by Sewerage Contractors for the last nearly nine years and non-restoration of these roads or superficial patch-ups done by the contractor that become loose and open up during the monsoon rains causing death traps, accidents and hardships leading to anger and frustration among the



pedestrians and commuters. The action in this regard taken by the Government to investigate and penalise defaulting contractors”.

5.14 PM

8. CALLING ATTENTIONS

1. The Speaker, called out the Calling Attention, tabled by **Shri Dayanand Sopte, MLA**, but the Member did not move the Calling Attention. The text of the Calling Attention is enumerated below:

“Fear and anxiety in the minds of people of Mandrem Constituency particularly from Mandrem, Morjim, Parcem, Querim, Palyem due to non-availability of Public Crematorium to cremate the dead bodies of their dear ones. This is mainly because the lands which were used for cremating is now sold to outsiders with the involvement of TCP, Environment and Panchayat Department without taking into confidence the local elected body and not even local MLA. The steps the Government intends to take in this regard”.

2. The Speaker, called out the Calling Attention, tabled by **Shri Clafasio Dias, MLA**, but the Member did not move the Calling Attention. The text of the Calling Attention is enumerated below:

“Fear and apprehension amongst the people/commuters travelling by Curchorem-Margao Road via Quepem-Paroda-Gudi-Ravaonfond i.e. MDR40 due to heavy and increasing traffic on existing narrow road with insufficient or no pathways, poor visibility due to congestion of trees on both the sides of the road at many locations, mainly on the sharp curves and turns, narrow road size compared to density of vehicles plying on this road, Schools and religious structures next to the road as well as very low lying areas/canal passing adjacent to this road without safety barricades thereby endangering life of the commuters and animals. The steps the Government intends to take in this regard”.

3. The Speaker, called out the Calling Attention, tabled by **Shri Wilfred D'Sa, MLA**, but the Member did not move the Calling Attention. The text of the Calling Attention is enumerated below:

“Fear and anxiety in the minds of people regarding Non installation of Street Lights and traffic signals on the stretch between Margao to Verna of Western Bypass road which is dangerous and accident prone zone on every crossings on this stretch caused loss to life and property. The Action Government will take to install the street lights and traffic signals.”

4. The Speaker, called out the Calling Attention, tabled by **Shri Churchill Alemao MLA**, but the Member did not move the Calling Attention. The text of the Calling Attention is enumerated below:

“Fear and anxiety in the minds of people of Goa regarding the commencement of Tourism. The plans/steps the Government intends to undertake/has undertaken to commence domestic and international Tourism. The tourism industry has suffered a lot due to this pandemic. The



State Government should consult the Central Government and allow the Charters by creating air bubbles. The steps the Government intends to undertake/has undertaken in the matter. ”

5.15 PM

9. PRIVATE MEMBERS' RESOLUTIONS

1. The Speaker, called out the Private Members' Resolutions, tabled by Shri Ravi Naik MLA, but the Member did not move the Private Members' Resolution. The text of the Private Members' Resolution is enumerated below:

“This House resolves that Government make provision to supply and install C.T scan and ventilators at Sub District Hospital, Ponda Goa for the exigencies to people of Ponda Taluka”.

2. The Speaker, called out the Private Members' Resolution, tabled by Shri Luizinho Faleiro MLA, but the Member did not move the Private Members' Resolution. The text of the Private Members' Resolution is enumerated below:

“This House strongly recommends to set up a Judicial Commission to investigate the following:

1. The slow poisoning of Goan consumers through the adulteration of fruits, vegetables, fish, meat and spices.
2. To assess the impact on the nutrition and health and the spurt in the incidence of cancer and other related diseases among Goans due to surreptitiously poisoning of food by suppliers.
3. Check the artificial price rise of fish and monopolization of the fish trade by the fish mafia using unfair means to throttle the business of the local fishing community.”

3. The Speaker, called out the Private Members' Resolution, tabled by Shri Rohan Khaunte MLA, but the Member did not move the Private Members' Resolution. The text of the Private Members' Resolution is enumerated below:

“This House strongly recommends that network connectivity in the State be improved to provide quality education to the students of the State. One of the worst impact of COVID was suffered by the educational fraternity as they were not equipped for 100% network dependability. Considering the third wave of COVID is yet to come, we need to prepare our students with gadgets and 24x7 uninterrupted network connectivity, so that no student is left behind in these testing times. Education is the fundamental right of every student irrespective of their financial background and therefore we need to make efforts to ensure this right is availed by each student in the State. There is an urgent need to ensure that the connectivity is improvised in the most rural parts of the State, not only depending on telecom policy but also utilizing the optic fiber laid by the Government for last mile connectivity.”

4. The Speaker, called out the Private Members' Resolution, tabled by Shri Aleixo Reginaldo Lourenco, MLA, but the Member did not move the Private Members' Resolution. The text of the Private Members' Resolution is enumerated below:

“This House strongly recommends to the Government to ensure through suitable legislation and executive orders to protect the rights of many Goans who have purchased property and obtained Mundkar rights and other rights in various parts of Goa. However some of these properties have been identified as enemy properties. The State Government has issued notices



to evict these people who are holding these rights. This House unanimously recommends to the Union Government to safeguard the interest of Niz Goemkars as many of them have invested their life savings while purchasing these properties.”

5. The Speaker, called out the Private Members' Resolution, tabled by Shri Vijai Sardesai MLA, but the Member did not move the Private Members' Resolution. The text of the Private Members' Resolution is enumerated below:

“This House resolves that the State Government should take immediate steps to stop all illegal mining in the State as this is causing huge environmental damage and also tremendous loss to the State Exchequer, thus depriving each and every Goemkar of his share of the State's natural resources”.

5.16 PM

10. DISCUSSION, VOTING AND PASSING OF THE FOLLOWING DEMANDS FOR GRANTS, 2021-2022(DAY-3)

Shri Michael Lobo, Minister for Ports Administration, moved the following Demands for Grants for the year 2021-2022:-

Demand No. 67	-	Ports Administration
Demand No. 72	-	Science and Technology
Demand No. 85	-	Department of Rural Development

Shri Vishwajit Rane, Minister for Health, moved the following Demands for Grants for the year 2021-2021:

Demand No. 19	-	Industries, Trade & Commerce
Demand No. 47	-	Goa Medical College
Demand No. 48	-	Health Services
Demand No. 49	-	Institute of Psychiatry & Human Behaviour
Demand No. 51	-	Goa Dental College
Demand No. 53	-	Food & Drugs Administration
Demand No. 58	-	Women and Child Development
Demand No. 61	-	Skill Development and Entrepreneurship

Dr. Pramod Sawant, Chief Minister, moved the following Demands for Grants for the year 2021-2022:-

Demand No. 13	-	Transport
Demand No. 31	-	Panchayats
Demand No. 43	-	Art & Culture
Demand No. 70	-	Civil Supplies
Demand No. 71	-	Co-operation
Demand No. 81	-	Department of Tribal Welfare
Demand No. 1	-	Legislature Secretariat
Demand No. 5	-	Prosecution



Demand No. 6	-	Election Office
Demand No. 63	-	Rajya Sainik Board
Demand No. 65	-	Animal Husbandry & Veterinary Services
Demand No. 68	-	Forests
Demand No. 73	-	State Election Commission
Demand No. 75	-	Planning, Statistics & Evaluation
Demand No. 83	-	Mines
Charged Expenditure	-	Raj Bhavan (discussion only)
Charged Expenditure	-	Debt Services (discussion only)
Charged Expenditure	-	Goa Public Service Commission (discussion only)

The Speaker, called out to Shri Digambar Kamat, Leader of the Opposition and Shri Vijai Sardesai, MLA, to move the Cut Motions to the respective Demands which was already circulated in List No. 3. The Cut Motions could not be moved, since the Members were not present in their seats.

Thereafter, the Demand Nos. 67, 72, 85, 19, 47, 48, 49, 51, 53, 58, 61, 13, 31, 43, 70, 71, 81, 1, 5, 6, 63, 65, 68, 73, 75 and 83 were put to the vote of the House and were passed.

5.18 PM

11. INTRODUCTION, CONSIDERATION AND PASSING OF THE GOA APPROPRIATION BILL (NO.3) 2021 (RELATING TO BUDGET FOR THE YEAR 2021-2022)

DR. PRAMOD SAWANT, CHIEF MINISTER moved for leave to introduce the Goa Appropriation (No.3) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.

DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Appropriation (No.3) Bill

2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 and 3, the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

5.20 PM

12. PRESENTATION, DISCUSSION, VOTING AND PASSING OF SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2021-22 (FIRST BATCH)

DR. PRAMOD SAWANT, CHIEF MINISTER, presented the Supplementary Demands for



Grants for the year 2021-2022 (First Batch).

The Supplementary Demands for Grants for the year 2021-2022 (First Batch), were taken up

for discussion and voting.

The Supplementary Demands for Grants for the year 2021-2022 (First Batch), were put to the vote of the House and were passed.

5.21 PM

13. INTRODUCTION, CONSIDERATION AND PASSING OF THE GOA

APPROPRIATION BILL (NO.4) 2021-2022(RELATING TO SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2021-2022 (FIRST BATCH)

DR. PRAMOD SAWANT, CHIEF MINISTER moved for leave to introduce the Goa Appropriation (No.4) Bill, 2021. The leave to introduce the Bill was granted and the Bill was introduced.

DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Appropriation (No.4) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 and 3, the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

5.24 PM

14. GOVERNMENT BILLS-CONSIDERED AND PASSED

1. DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Mineral Development Corporation Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 34, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

2. DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa Public Gambling (Amendment) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 6, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.



3. DR. PRAMOD SAWANT, CHIEF MINISTER moved that the Goa (Regulation of Film Shooting) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 12, Clause 1, the enacting formula and the long title were put to vote and adopted.

Dr. Pramod Sawant, Chief Minister, moved that the Bill be passed.

The Motion for passing of the Bill was put to vote and passed.

4. SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that The Goa Agriculture Tenancy (Amendment) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Shri Dayanand Sopte, MLA, moved the following Amendment to Clause 6 of the Bill:-

“in the proviso to Sub-Section (3), the phrase "breaches in bunds" shall be deleted and substituted by the phrase “repair/strengthening of bunds”.

The amendment moved by Shri Dayanand Sopte, MLA, was put to the vote of the House and was adopted.

Clause 6 as amended, Clauses 2 to 7, Clause 1, the enacting formula and the long title were put to vote and adopted.

SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that the Bill as amended, be passed.

The Motion for passing of the Bill, as amended was put to vote and passed.

5. SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that The Indian Stamp (Amendment) Bill, 2021 be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clause 2, the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted.

SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that the Bill be passed.

The Motion for passing of the Bill, was put to vote and passed.

6. SHRI VISHWAJIT RANE, Minister for Industries, moved that The Goa Investment Promotion and Facilitation of Single Window Clearance Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 62, Clause 1, the enacting formula and the long title were put to vote and adopted.

SHRI VISHWAJIT RANE, Minister for Industries, moved that the Bill, be passed.

The Motion for passing of the Bill, was put to vote and passed.

7. SHRI MAUVIN GODINHO, MINISTER FOR PANCHAYATS, moved that the The Goa Panchayat Raj (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.



Shri Subhash Shirodkar, MLA, moved the following Amendments to Clause 3 of the Bill:-

In Clause 3, Clauses 3A and 3B were inserted as follows:-

“3A Amendment to section 12- In section 12 of the Principal Act, in sub-section (2), for the expression 'Clause (b) or Clause (c)', the expression 'Clause (b), Clause (c) or Clause (d)' shall be substituted.

“3B Amendment to section 15- In section 15 of the Principal Act, after the existing proviso, the following proviso shall be inserted, namely:

Provided further that nothing contained in this section shall apply if,-

(a) The remainder of the term of a member in relation to a vacancy is less than one year; or

(b) The State Election Commission in consultation with the Government certifies that it is difficult to hold the bye-election within the said period.”

The amendments moved by Shri Subhash Shirodkar, MLA, was put to the vote of the House and was adopted.

Shri Mauvin Godinho, Minister for Panchayats and Dr. Pramod Sawant, Chief Minister, spoke on the Bill.

Clause 3 as amended, Clauses 2 to 6, Clause 1, the enacting formula and the long title were put to vote and adopted.

SHRI MAUVIN GODINHO, MINISTER FOR PANCHAYATS, moved that the Bill, as amended, be passed.

The Motion for passing of the Bill, as amended was put to vote and passed.

8. SHRI GOVIND GAUDE, Minister for Co-operation, moved that the Goa Co-operative Societies (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Shri Govind Gaudé, Minister for Co-operation, spoke on the Bill.

Clauses 2 to 36, Clause 1, the enacting formula and the long title were put to vote and adopted.

SHRI GOVIND GAUDE, Minister for Co-operation, moved that the Bill be passed.

The Motion for passing of the Bill, was put to vote and passed.

9. SMT. JENNIFER MONSERRATTE, MINISTER FOR LABOUR, moved that the Goa Shops and Establishments (Amendment) Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Clauses 2 to 11, Clause 1, the enacting formula and the long title were put to vote and adopted.



SMT. JENNIFER MONSERRATTE, MINISTER FOR LABOUR, moved that the Bill, be passed.

The Motion for passing of the Bill, was put to vote and passed.

10. SHRI NILESH CABRAL, MINISTER FOR POWER, moved that the Goa Public Lighting Duty Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Shri Nilesh Cabral, Minister for Power, spoke on the Bill.

Clauses 2 to 12, Clause 1, the enacting formula and the long title were put to vote and adopted.

SHRI NILESH CABRAL, MINISTER FOR POWER, moved that the Bill, be passed.

The Motion for passing of the Bill, was put to vote and passed.

11. SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that the Goa Bhumiputra Adhikarini Bill, 2021, be taken into consideration.

The Motion for consideration of the Bill was put to vote and adopted.

Shri Glenn Ticlo, MLA, moved the following Amendments to Section 2 of the Bill:-

In Section 2 (a), the following explanation was inserted:-

Explanation: Bhumiputra does not include companies, corporations, trusts, societies, club etc.

In Section 2 (c), the following Explanation was inserted:-

Explanation: The dwelling unit should belong to the Bhumiputra and He/She should not be merely occupying the structure on the basis of payment of rent or license fee as the case may be.

Shri Mauvin Godinho, Minister for Panchayats, Dr. Pramod Sawant, Chief Minister, Shri Dayanand Sopte, MLA, spoke on the Bill.

The amendments moved by Shri Glenn Ticlo MLA, was put to the vote of the House and adopted.

Clause 2 as amended, Clauses 2 to 12, Clause 1, the enacting formula and the long title were put to vote and adopted.

SMT. JENNIFER MONSERRATTE, MINISTER FOR REVENUE, moved that the Bill, as amended, be passed.

The Motion for passing of the Bill, as amended, was put to vote and passed.

6.11 PM

15. ANNOUNCEMENT BY CHIEF MINISTER

Dr. Pramod Sawant, Chief Minister, summed up the Business brought by the Government before the House.



6.37 PM

16. ANNOUNCEMENT BY SPEAKER

The Speaker, announced in the House that a letter was written by Shri Michael Lobo, Minister for Rural Development Agency and informed the House that Department of Rural Development is launching Marketing website namely www.goabazaar.org for marketing of products made by various SHG members from the State of Goa on 15th August 2021 at the hands of Hon'ble Chief Minister, Goa. This website will provide the platform to create livelihood for 38,590/- SHG members and connect them with the sellers from all over Goa in particular and India in general. The vision of the Department through this website and other likewise activity is to improve the income of the SHG women to at least Rs.15,000/- for each numbers connected with this mission.

The letter also stated with the permission of the Chair, the samples of few SHG products may be distributed to all the Hon'ble Ministers and MLAs and appeal to all people of Goa to visit the goabazaar.org website after its launching on 15th August 2021 and support the rural livelihood.

Shri Michael Lobo, Minister for Rural Development, made a statement as regards the same.

6. 38 PM

17. VALEDICTORY REMARKS BY SPEAKER

The Speaker, made Valedictory Remarks at the conclusion of the Session.

6.41 PM

18. NATIONAL ANTHEM

The National Anthem was played at the conclusion of the Session.

(The House was adjourned *sine die* at the conclusion of the Session at 6 41 PM).

**PORVORIM-GOA
30th JULY 2021**

**NAMRATA ULMAN
SECRETARY**

To,
All the Members including the Ministers.